

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH: JAIPUR

RA No. 11/94
in
OA No. 165/93

Date of order : 10-2-94

Mohd. Shabruddin Khan ... Applicant.

versus

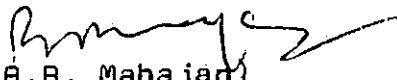
Union of India & Ors. ... Respondents.

PER HON'BLE MR. B.B. MAHAJAN:

We have considered the Review Application under Rule 17(3) of the Central Administrative Tribunal (Procedure) Rules, 1987, by circulation. The application does not disclose any error apparent on the face of record in our order dated 13.12.93, which was passed after hearing the counsel for the applicant and perusing the record. No other ground which may justify re-opening of the case in review under Order 47 Rule 1 C.P.C. has been mentioned. The petitioner has admitted that 3 persons on the select list senior to him had not yet been appointed to IAS and according to him also only 3 vacancies became available. He has contended that out of 3 officers senior to him in the select list, S/Shri J.P. Chandelia and Mr. R.N. Arvind could not be appointed as enquiry was pending

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against them. The respondents had, however, stated in the reply that the names^{of} all the 3 officers S/Shri J.P. Chandelia, R.N. Arvind and K.N. Gupta appeared unconditionally in the select list. They could not, therefore, be ignored without following the procedure prescribed in the promotion - regulations for delating their names from the select list. The submissions made in the application at best amount to saying that the order is erroneous on merits, but the same is not a ground on which the order can be reviewed. The Review Petition is, therefore, dismissed in limine.


(B.B. Mahajan)
Adm. Member


(G.L. Mehta)
Vice Chairman

cvt.